

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE WEST THC DELHI
DUTY ROASTER OF METROPOLITAN MAGISTRATE (RELIEVER) WEST DISTRICT
FOR THE MONTH OF DECEMBER 2020

In reference to the order no. 71/DHC/Gaz/G-7/VI.E2(a)/2019 dated 18-11-2020 of the Hon'ble High Court of Delhi, for postings/transfers in the Delhi Judicial Services, the Ld. Metropolitan Magistrate (Reliever) of West District shall look after the work of Link duty, TIP, inquest proceedings, recording statement under section 164 Cr.P.C. besides administrative duties on the dates mentioned against their names.

For the smooth functioning of the Magisterial courts of West District, Delhi, it is ordered that in order to ensure norms of social distancing, two Ld. Metropolitan Magistrates (Reliever) of West District are deputed as Metropolitan Magistrate (Reliever)-I and Metropolitan Magistrate (Reliever)-II in the month of December 2020 (w.e.f. 1-12-2020 to 31-12-2020) on each day and the work shall be divided as per the following schedule:

- 1) The Metropolitan Magistrate (Reliever)-I shall deal with work pertaining to the following Police Station:-
(1) Anand Parbat (2) Hari Nagar (3) Janakpuri Metro Station (4) Khyala (5) Maya Puri (6) Nangloi (7) Nihal Vihar (8) Paschim Vihar East (9) Paschim Vihar West (10) Raja Garden Metro Station (11) Rajouri Garden (12) Traffic Circle Kamla Market (13) MCD Chit Chellan (14) Evening court No. 5 and 6
- 2) The Metropolitan Magistrate (Reliever)-II shall deal with work pertaining to the following Police Station:-
(1) Crime Branch and of any other branch/cell etc. (2) Eow (3) Kirti Nagar (4) Madi Pur (5) Moti Nagar (6) Mundka (7) Patel Nagar (8) Punjabi Bagh (9) Ranhola (10) Ranjeet Nagar (11) STA Challans (12) Traffic Circle Darya Ganj (13) Traffic Circle Model Town (14) Tilak Nagar (15) Vikaspuri (oid)

SL No	December 2020 dates of duty	METROPLITAN MAGISTRATE (RELIEVER)-I	METROPLITAN MAGISTRATE (RELIEVER) II
01	1,5,10,16,21	MS. KARUNA MM(RELIEVER)	SH. NAVDEEP GUPTA MM(RELIEVER)
02	2,7,11,17,22	SH. SUNIL KHATRI MM(RELIEVER)	MS. DIVYASHREE RAINA MM(RELIEVER)
03	3,8,14,18,23	SH. NAVDEEP GUPTA MM (RELIEVER)	MS. KARUNA MM(RELIEVER)
04	4,9,15,19,24	MS. DIVYASHREE RAINA MM(RELIEVER)	SH. SUNIL KHATRI MM(RELIEVER)

Remarks :-

1) The Ld. Metropolitan Magistrates (Reliever) are required to reach the court premises on their day of duty by 10.00 a.m. and remain there till 5.00.p.m. or till the disposal of work, whichever is later.

2) It is impressed upon the Metropolitan Magistrates (Reliever) that they should not avail leave on the day of their duty in any circumstances. However, in case of unforeseen and exceptional circumstances, Metropolitan Magistrates (Reliever) may only be allowed to change their date of duty on mutual exchange basis with other Metropolitan Magistrates (Reliever) of West District Delhi, by submission of signed consent letter by the consenting officer, which shall be communicated in time to the office of undersigned.

Chhavi Kapoor
Digitally signed by Chhavi Kapoor
Date: 2020.11.28 16:09:16 +05'30'

3) All the Ld Metropolitan Magistrates(Reliever) are further directed that the statement of the child witness u/s 164 Cr.P.C shall mandatorily be recorded in the designated room No. 211 2nd Floor and all procedural guidelines shall be strictly complied with. (reference to circular/order No. 38198-276/Circular/2012/Cenl./ Delhi dated 04-09-2012 issued by the Ld District and Sessions Judge Delhi)

4) Application for recording of statement u/s 164 Cr.P.C of any child/ victim less than 18 year pertaining to POCSO Act will be marked by the undersigned. In the absence or non availability of the undersigned, the same will be marked by Ld ACMM (West) Delhi and in the absence or non availability of Ld ACMM(West), the same will be marked by the Duty MM of the day. The concerned Metropolitan Magistrate while recording statements U/s 164 Cr.P.C. of any witness shall keep in mind the provisions of Section 25 & 26 of the Protection of Children from Sexual Offences Act, 2012 which broadly provide accompanying of Parents/representative, confidentiality, taking assistance of translator / interpreter if required & in case of specially abled persons, audio-video recording, subject to availability of such means.

5) Misc work will be distributed equally amongst all the Metropolitan Magistrates(Reliever). However, in the case of exigencies, Duty Magistrates may also be assigned the same in addition to the work of their own court.

6) It is clarified that if one MM (Reliever) (of one group) is assigned a number of statements u/s 164 CrPC for recording and he/she is held up in recording statements u/s 164 CrPC whereas the other MM (Reliever) (of the other Group) is free to record the statement ,then the First MM (Reliever) shall be at liberty to mark the statement to the Second MM(Reliever) to record the same, so that the witnesses are not kept waiting in the court complex.

Chhavi Kapoor
Digitally signed by Chhavi Kapoor
Date: 2020.11.28 09:42 +05'30'
Chief Metropolitan Magistrate
West District, Delhi

Dated, Delhi the 28/11/20

No. 2243-2801.....CMM(West)/DR/THC/2020

Copy forwarded for information and necessary action to:-

- 01 The Registrar General, High Court of Delhi, New Delhi
Through Ld. Principal District & Sessions Judge, (West), Delhi
- 02 The Ld. Principal District & Sessions Judge, (HQ), Delhi
- 03 The Ld. Principal District & Sessions Judge, (West), Delhi
- 04 The Ld. Principal District & Sessions Judge, Shahdra, East, North-East (KKD)/North, North-West (Rohini)/South-West(Dwarka)/South, South-East (Saket)/PHC, Rouse Avenue Court Delhi/New Delhi
- 05 The officer Incharge, Pool Car, Tis Hazari Courts, Delhi
- 06 The CMMs, Central, Shahdra, East, North-East (KKD)/North, North-West (Rohini)/South-West(Dwarka)/ South, South-East (Saket)/PHC, Rouse Avenue Courts Delhi/New Delhi
- 07 The ACMM/Metropolitan Magistrates, West District, Tis Hazari Courts Complex, Delhi.
- 08 The Director of Prosecution, Tis Hazari Courts, Delhi.
- 09 The Commissioner of Police, Delhi
- 10 The IG (Prison), Tihar Jail, Delhi/ New Delhi
- 11 The Secretary, Bar Association, Tis Hazari Courts, Delhi
- 12 The Supdt. Jail, New Delhi/Lock-Up Incharge, Tis Hazari Courts, Delhi
- 13 The Law Officer, Tihar Jail, Delhi/New Delhi.
- 14 For uploading on centralized web-site through LAYERS
- 15 17 The Video Conferencing, R. No. 16, Tis Hazari Courts, Delhi.
- 18 The Care Taking Branch, Tis Hazari Courts, Delhi
- 19 The Reader to CMM West District, Tis Hazari Courts, Delhi.
- 20 The Cash Branch, West District, Tis Hazari Courts, Delhi.
- 21 Office file

Chhavi Kapoor
Digitally signed by Chhavi Kapoor
Date: 2020.11.28 16:10:05 +05'30'

Chief Metropolitan Magistrate
West, THC, Delhi